ana Mimatnagar. It is the intention of Government to set up one Nehru Yuvak Ken-ara each in every district of the country including those in tribal areas of Gujarat during the Seventh Five Year Plan period. The enrolment of students in Gujarat under National Service Scheme also serves the same purpose. Besides, financial assistance is available to voluntary youth agencies.

- (c) There exists an allocation of Rs. 395 lakhs in 1985-86 for the activities of the Nehru Yuvak kendras and $_0$ f about Rs. 18 crores for Central youth programmes as a whole. Allocation of funds is not made Statewise. Each kendra is provided up to Rs. 1.68 lakhs for its activities in one financial year and expenditure on other youth schemes depends on the activities undertaken j_n the State concerned. The allocations for youth programmes in the Seventh Five Year Plan will depend on available resources.
- (d) Welfare activities aim at development of the personality of the youth; through social service and other beneficial activities. While the schemes the Department do not offer employment directly, the vocational training programmes run by it and the genera! awareness created among youth through them increase the employment potential of young persons.

2762. [Transferred to the 23rd August, 1985.]

Categorisation of Tharu Caste as 'Scheduled Tribes' in Bihar

2763. SHRI SURAJ PRASAD: Will the Minister of HOME AFFAIRS be pleased to state-

- (a) whether it is a fact that the Tharu caste in Uttar Pradesh has been included in the Scheduled Tribes:
- (bl whether it is u fact that Tharu caste in Bihar has been included in the Backward class (Annexure 1);
- (c) whether it is a fact that the Govern. Tnent of Bihar has recommended for its inclusion in the Scheduled Tribes; and
- (d) what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) According to the Constitution (Scheduled Tribes) Order, 1967, Tharu community has been specified as Scheduled Tribes in Uttar Pradesh,

- (b) Yes, Sir.
- (c) The recommendations received from the Government of Bihar cannot be disclosed in the Public interest.
- (d) The above proposal along with similar other proposals are being consi dered in the context of the proposed com prehensive revision of the lists of Schedul ed Castes and Scheduled Tribes in con sultation with the concerned State Govern ments/U. T. Administrations and in accor dance with the relevant criteria followed in the matter. Comments from some of the Stat? Governments are still awaited. The find vie-.v in the matter would be taken after the comments from all the State Governments hav been received in full. Further, amendment in the existing lists of Scheduled Castes and Scheduled Tribes cm be done only through an A-;t of Parliament in view of Articles 341(2) and 342(2) of the Constitution.

Viability $_0$ f the transport $_a$ nd hotel units dl the ITDC

2764. SHRIMATI USHA MALHO-TRA·

> DR. LOKFSH CHANDRA: SHRIMATI KAILASHPATI: SHRI P. N. SUKUL: SHRI ROSHAN LAL:

Will the PRIME MINISTER be pleased to state:

- (a) the profits/losses by t'ne seventeen tourist transport services run by the ITDC during 1984-85; and
- (b) the profits mad_e by 24 hotels run by the ITDC during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL